

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (Crl.) Nos.4266-4268/2014

(Arising out of impugned final judgment and order dated 20-12-2013 in CRA No. 1716/2006, CRA No. 1660/2006 and CRA No. 1653/2006 passed by the High Court of Judicature at Allahabad)

RAM PRASAD

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

Date : 12-01-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Pawanshree Agrawal, AOR
Mr. T.N. Durga Prasad, Adv.

For Respondent(s) Mr. Salman Khurshid, Sr.Adv.
Mr. Imtiaz Ahmed, Adv.
Ms. Naghma Imtiaz, Adv.
Mr. Ahmed Zargham, Adv.
Ms. Amra Moosavi, Adv.for
M/S. Equity Lex Associates, AOR

Mr. Anurag Kishore, Adv.
Mr. Akshat Kumar, AOR
Ms. Aishwarya Pathak, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List for final disposal on a non-miscellaneous day in the first week of April, 2018.

(USHA RANI BHARDWAJ)
AR CUM PS

(SUMAN JAIN)
BRANCH OFFICER